## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 69(ND)/2015

IN THE MATTER OF:

Mr. Ajit Singh Bhandari & Ors.

... APPLICANT / PETITIONER

Vs

M/s. Bhandari Builders Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. K. Datta, Ms. Prachi Johri, Advocates

For the Respondent(s):-

Mr. Anuj Shah, Advocate for R-2 Mr. Avneet Bedi, Ms. Veera Singh, Advocates for R-5

## **ORDER**

Learned Counsel for the respondent states that the parties have exchanged deed of settlement and are likely to conclude the settlement shortly.

List for final disposal on 27th February, 2018. This shall be treated as the last opportunity. No further adjournment shall be granted.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

V.Sethi 19.01.2018